

(b) Precise information is not available.

(c) The assurances given by employers cover generally retention of lien on their jobs, grant of usual increments and payment of the difference between civil and military pay if any, by the company.

#### Physically Handicapped

1701. **Shrimati Savitri Nigam:** Will the Minister of Home Affairs be pleased to state whether the question increasing one more column in the Census form to enable Government to seek complete information about the number of the physically handicapped in the country is under consideration of Government?

**The Deputy Minister in the Ministry of Home Affairs (Shrimati Chandrasekhar):** The 1961 Census enumeration has already been completed and the data are under processing and analysis. An enumeration of persons suffering from physical disabilities like blindness, deaf-muteness and insanity was attempted in the Indian Censuses up to the 1931 Census. This was given up as the results revealed that the coverage was very incomplete.

#### Pending Cases in High Courts and Supreme Court

Shri Marandi:

Shri Raghunath Singh:

Shri Krishna Deo Tripathi:

1702. Shri Prakash Vir Shastri:

Shri Harish Chandra Mathur:

| Shri Yashpal Singh:

Shri Indrajit Gupta:

Will the Minister of Home Affairs be pleased to state:

(a) the number of cases of High Courts and the Supreme Court of India, pending on 1st January, 1962 and on 31st December, 1962 in India;

(b) the number of cases which were more than 3 and 5 years old respectively as on 1st January, 1963;

(c) the causes of delay in disposal of cases;

(d) the steps to be taken to dispose them of; and

(e) how many additional judges have been appointed for disposing of all the arrears and the basis on which such appointments are made?

**The Minister of State in the Ministry of Home Affairs (Shri R. M. Hajarnavis):** (a) The total number of cases pending in the High Courts on 1st January, 1962 and 31st December, 1962 was 2,10,372 and 2,21,856 respectively and in the Supreme Court 1977 and 1703 respectively.

(b) The total number of cases pending for more than three years but less than five years in the various High Courts as on 1st January, 1963 was 26966 and the total number of cases pending for more than five years on that date was 16251. The corresponding figures for the Supreme Court were 94 and 2 respectively.

(c) and (d). The information is being obtained and will be laid on the Table of the House.

(e) 56 posts of Additional Judges have so far been sanctioned since 1st November, 1956 for the clearance of arrears in the various High Courts. Posts of Additional Judges are sanctioned on the basis of the volume of arrear in a High Court.

#### राइफल ट्रेनिंग

१७०३. श्रीमती सावित्री निगम : क्या गृह-कार्य मंत्री यह बताने की कृपा करेंगे कि :

(क) नागरिकों को राइफल ट्रेनिंग दिलाने के लिये जो योजनायें कार्यान्वित की

गई हैं, उस पर अब तक कतिना व्यय हुआ है; और

(ख) क्या नागरिकों से कोई फीस भी ली जाती है ?

गृह-कार्य मंत्रालय में राज्य मंत्री (श्री हजरतबीस) : (क) केन्द्रीय सरकार राइफल ट्रेनिंग को योजना पर कोई व्यय नहीं कर रही है, परन्तु राज्य सरकारों से इस योजना को चलाने की सिफारिश की गई है ।